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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.21 of 1997

DATE OF ORDER: 10th SEPTEMBER, 1998

BETWEEN:

E.NARAYANA

.. APPLICANT

AND

1. The Chief Post Master General,
A.P.Circle (representing Union of India),
Hyderabad 500 001,
2. The Post Master General,
Kurnool 518 001,
3. The Superintendent of Post Offices,
Nandyal Division,
Nandyal 518 501.

.. RESPONDENTS

COUNSEL FOR THE APPLICANT: Mr.C.SURYANARAYANA

COUNSEL FOR THE RESPONDENTS: Mr.NV RAGHAVAREDDY, ADDL.CGSC

CORAM:

HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

HON'BLE SHRI B.S.JAI PARAMESHWAR, Member (Judl.)

JUDGEMENT

(ORAL ORDER PER HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

Heard Mr.C.Suryanarayana, learned counsel for the applicant. None for the respondents.

2. This OA is filed for setting aside the impugned order dated 28.5.96 (Annexure A-6 at page 15 to the OA) whereby the applicant was informed that he has been passed over by the DPC for BCR promotion with effect from 1.1.96 and for consequential direction to the respondents to promote him retrospectively with effect from 1.1.96 under BCR scheme.

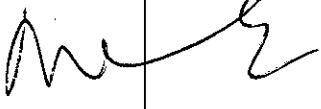
R *D*

3. The learned counsel for the applicant argued this case for some time. Later he submitted that he will like to approach the departmental authorities for redressal of his grievances and he is not pressing this OA.

4. In view of the above submission, the OA is disposed of as not pressed. Liberty is given to the applicant to approach the departmental authorities for the relief as stated by him.

5. No order as to costs.

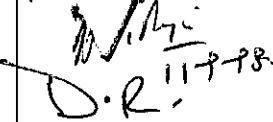

(B.S.JAI PARAMESHWAR)
MEMBER-(JUDL.)


(R.RANGARAJAN)
MEMBER (AD)

10.9.98

DATED: 10th September, 1998
Dictated in the open court

vsn


D.R. 11.9.98

OA.21/97

Copy to:-

1. The Chief Post Master General, A.P.Circle, Hyderabad.
2. The Post Master General, Kurnool.
3. The Superintendent of Post Offices, Nandyal Division, Nandyal.
4. One copy to Mr. C.Suryanarayana, Advocate, CAT, Hyd.
5. One copy to Mr. N.V.Raghava Reddy, Addl.CGSC, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate copy.

err

28/9/98

II COURT

TYED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARMESHWAR :
M(J)

DATED: 10/9/98

ORDER/JUDGMENT

~~M.A/R.A/C.P.H.B.~~

in
C.A.NO. 21/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH / DESPATCH

21 SEP 1998

हैदराबाद आपरेटर
HYDERABAD BENCH